

13.2.92

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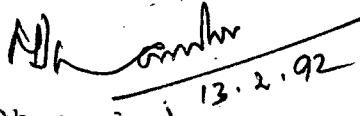
Mr.Sivan Pillai
Mrs.Preethy-for respondents

(Hon'ble VC)

When this case was taken up for arguments, the learned counsel for the respondents stated that the representation of the applicant dated 7.11.1990 at Annexure.A.4 is pending with the respondents and this case can be disposed of with suitable directions to the respondents for disposal of the representation. The learned counsel for the applicant has no objection to such an order being passed.

Accordingly we dispose of this application with a direction to Respondent No.3 to dispose of the representation of the applicant dated 7.11.1990 at Annexure.A.4 after giving personal hearing to the applicant within a period of two months from the date of communication of copy of this order. If the representation is not readily available with Respondent No.3, Annexure.A.4 itself may be taken as representation to be disposed of on the above lines. The applicant will be at liberty to approach any legal forum, if so advised, and in accordance with law if he feels aggrieved by the outcome of his representation or no decision is communicated to him within the period indicated above.

The application is disposed of on the above lines.


13.2.92
(N.Dharmadan)
Judicial Member


(S.P.Mukerji)
Vice Chairman

13.2.92

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